

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 46**

**CP/5(MB)2024**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **26.04.2024**

NAME OF THE PARTIES:    **SANDEEP KAUL V/s MUPRO INDIA**  
**PRIVATE LIMITED**

Section 169(4) of the Companies Act, 2013

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**ORDER**

**CP/5(MB)2024**

- 1) Ms. Mrunal Surana, Ld. Counsel for the Petitioner and Mr. Saurabh Kokane, Ld. Counsel for Respondents are present.
- 2) Ld. Counsel for Respondents submits that the Respondent No. 1 & 2 has filed and placed on record Affidavit in Replies; however, Counsel seeks some time to file and place on record Replies on behalf of the Respondent Nos. 3 & 4. Time is allowed.
- 3) Affidavit in Replies be filed and placed on record well before the adjourned date thereby duly serving copies to the other side well in advance.

- 4) Petitioner is at liberty to file and place on record Affidavit in Rejoinder to the Replies filed by Respondent Nos. 1 and 2, well before the adjourned date thereby duly serving copies to the other side well in advance.
- 5) Stand over to 07.06.2024, for further consideration and hearing. Registry shall accept Hard Copies of Replies filed by Respondent Nos. 1 & 2.

**Sd/-**

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT  
MEMBER (JUDICIAL)**

Vedant Kedare